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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH : NEW DELHI

C.C.P. NO. 212/89 in
O.A. NO. 574/87

Decided on : 09.01.1992

Dr. M. P. Aggarwal ... Petitioner
Vs.
Union of India ... Respondents

CORAM : HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri R. L. Sethi, Counsel for the Petitioner

None present for the Respondents

O R D E R (ORAL)

(Hon'ble Mr. Justice V. S. Malimath, Chairman) :

As there is an interim order granted by the Supreme Court, the question of taking action under the Contempt of Courts Act at this stage does not arise. Hence, the rule is discharged.

(Signature)
(P. C. JAIN)
MEMBER (A)


(V. S. MALIMATH)
CHAIRMAN